

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Application No. 1103
State Vs. Harvinder Singh
FIR No. 74/2020
PS Ranhola
U/s. 324/195A/506 IPC

22.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

None for applicant.

Case file received by transfer from Ld. ASJ/Special Judge (NDPS/West).

Order sheet perused.

As per application, the accused was arrested on 24/02/2020. This is not an application for grant of interim bail. Instead, this is an application filed U/s. 439 CrPC for grant of regular bail on merits.

This file is not fit for consideration in this Court as this court has been designated to deal with applications for grant of interim bail in select category of cases covered in guidelines of Hon'ble High Powered Committee of Delhi High Court.


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Application No. 1103
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Accordingly, case file be sent back immediately to the concerned court of Ld. ASJ/Special Judge (NDPS/West) for consideration.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 245/2020
State Vs. Manjeet Saini
FIR No. 381/2019
PS Nihal Vihar
U/s. 307/120B IPC & 25/54/59 Arms Act.

22.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.


Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Manjeet Saini for grant of interim bail.

Reply not received from IO/SHO PS Nihal Vihar. Reply to the application be called urgently from IO/SHO PS Nihal Vihar about threat to victim / witness and previous involvement, if any, of the accused.

Trial Court file not received from the concerned Court.

Put up with trial court record on 26/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 251/2020
State Vs. Shamshad @ Salman & Ors.
FIR No. 854/2016
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

22.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.


Sh. Mahender Singh, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Shamshad @ Salman for grant of interim bail.

Reply not received from IO/SHO PS Nihal Vihar. Reply to the application be called urgently from IO/SHO PS Nihal Vihar about threat to victim / witness and previous involvement, if any, of the accused.

Trial Court file not received from the concerned Court.

Put up with trial court record on 26/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 209/2020
State Vs. Jatin Verma
FIR No. 293/18
PS Patel Nagar
U/s. 394/397/511/120B IPC

22.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA for
applicant/accused Jatin Verma.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Jatin Verma for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The accused has been in J/c since 21/10/2018 for the offence U/s. 394/397/511/120B IPC.

TCR received from the concerned court.

 *Contd..2..*

FIR No. 293/18
PS Patel Nagar

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There is nothing in the trial court record to suggest that safety of victim / witnesses shall be endangered by grant of interim bail to the accused.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Jatin Verma is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the victim and witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 22/06/2020, whichever is earlier.

The application is disposed of accordingly.



Contd..3..

FIR No. 293/18
PS Patel Nagar

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TCR be sent back to the concerned court with copy of this order.

Copy of this order be given dasti to Ld. DLSA Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 213/2020
State Vs. Neeraj @ Monu
FIR No. 113/18
PS Punjabi Bagh
U/s. 394/397/411/34 IPC

22.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. A.K. Jha, Ld. Remand Advocate from DLSA for applicant/accused Neeraj @ Monu.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Neeraj @ Monu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

The accused has been in J/c since 10/05/2018 for the offence U/s. 394/397/411/34 IPC.

TCR received from the concerned court.

 *Contd..2..*

*FIR No. 113/18
PS Punjabi Bagh*

Main witness/victim Ankit Jain has already been examined. There is nothing in the trial court record to suggest that safety of victim / witnesses shall be endangered by grant of interim bail to the accused.

In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

Accused Neeraj @ Monu is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:

1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 22/06/2020, whichever is earlier.

 *Contd..3..*

FIR No. 113/18
PS Punjabi Bagh

--3--

The application is disposed of accordingly.

TCR be sent back to the concerned court with copy of
this order.

Copy of this order be given dasti to Ld. DLSA Counsel
for accused, as prayed for.

Copy of this order be also sent to the concerned Jail
Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 252/2020
State Vs. Amrit Singh @ Shanky
FIR No. 326/2019
PS Hari Nagar
U/s. 307/34 IPC & Section 25/54/59 Arms Act.

22.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

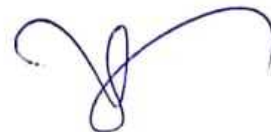
Sh. Mahesh Kumar Patel, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Amrit Singh @ Shanky for extension of interim bail for a period of two months. Reply received from IO.

Accused Amrit Singh @ Shanky was earlier granted interim bail of 20 days i.e. till 25/05/2020 by this court on 06/05/2020, on the ground of taking care of his ailing mother and mentally challenged brother. Order dated 06/05/2020 is perused.

Considering the reason the accused was earlier granted interim bail and the current prevailing situation, the interim bail of accused Amrit Singh @ Shanky is further extended for a period of 25 days on the

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FIR No. 326/2019
PS Hari Nagar

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bail bond already furnished by him before the Jail Superintendent/Duty Magistrate/concerned Magistrate. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

Accused/applicant Amrit Singh @ Shanky shall surrender before the concerned Jail Superintendent on 19/06/2020 before 05:00pm.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for intimation.

The application is disposed of accordingly.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

SC No. 57710/2016
State vs. Sukhvinder Singh & Ors.
FIR No. 217/2009
PS: Vikas Puri
U/s. 364A/302/411/34 IPC.

22.05.2020

Present: Ld. Addl. PP for State.
Accused/convict Sukhvinder Singh @ Manni and
Rishabh Chauhan @ Shibu present on bail.
Accused/convict Kunal Bhandari and Gaurav Chadha are
in judicial custody.
Father of accused/ convict Sukhvinder is present.
Mother of accused/convict Kunal Bhandari is present.
Sh. Mahesh Patel, Ld. Counsel for accused/ convict
Sukhvinder.
Sh. Sunil Upadhyay, Ld. Cousnel for accused/ convict
Rishabh Chauhan.
Sh. R.R. Jha, Ld. DLSA Counsel for accused/ convict
Gaurav Chadha.
Sh. S.C. Buttan, Ld. Counsel for accused/convict Kunal
Bhandari has appeared through video conferencing, through Whatsapp
video call at his mobile no. 9810015400 called through mobile no.
9958227234 of Court Reader Sh. Rajesh Kumar.

Contd..2..



FIR No. 217/2009

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PS: Vikas Puri

Sh. S.C. Buttan, Advocate has insisted that it is convenient for him to address final arguments by way of video conferencing through Whatsapp video call. The request has been granted. The Whatsapp video conference with Sh. S.C. Buttan, Advocate has been conducted on speaker mode so that all present in the court could see and hear him speaking and addressing final arguments.

All the parties and their counsels present in the court have seen and heard Sh. S.C. Buttan, Advocate addressing final arguments for accused/convict Kunal Bhandari. In the same manner, Sh. S.C. Buttan, Advocate has seen and heard the final arguments addressed by Ld. Counsels for other accused/convict persons.

Submissions/Arguments heard on point of sentence separately from Ld. Counsels for all the convict persons.

None of the counsels for convicted persons has proposed to furnish written final arguments.

Put up for order on sentence on 03/06/2020.



(VISHAL SINGH)
ASJ-03, WEST, DELHI
22.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 19/2020
State Vs. Nidhu @ Shilpa
FIR No. 313/2016
PS Khyala
U/s. 302/201/34 IPC

22.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.


Sh. A.K. Jha, Ld. Remand Advocate from DLSA for applicant
/accused Nidhu @ Shilpa.

This is an application filed U/s. 439 CrPC on behalf of
applicant/accused Nidhu @ Shilpa for grant of interim bail.

Reply to the bail application received from the IO.

Trial Court file not received from the concerned Court.

Put up with trial court record on 26/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 212/2020
State Vs. Lalit
FIR No. 259/2019
PS Nihal Vihar
U/s. 395/397/412/120B/34 IPC & 25/54/59 Arms Act.

22.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.


Sh. A.K. Jha, Ld. Remand Advocate from DLSA for applicant
/accused Lalit.

This is an application filed U/s. 439 CrPC on behalf of
applicant/accused Lalit for grant of interim bail.

Reply not received from IO/SHO PS Nihal Vihar. Reply to the
application be called urgently from IO/SHO PS Nihal Vihar.

Trial Court file not received from the concerned Court.

Put up with trial court record on 26/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020**

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 797/17
PS: Ranhola
U/s 498A/304B/306/34 IPC
State Vs. Manoj Kumar

22.05.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Akash Arora, Ld. Counsel for applicant through Video Conferencing.

Reply to bail application filed.

Counsel for applicant submits through video conferencing that this application falls under the criteria laid down by Hon'ble High Court as per notification dated 18.05.2020. In view of his submissions, let this application be placed before Sh. Vishal Singh, Ld. ASJ, West Distt., THC, Delhi, who is dealing with these applications, today itself at 2.30 pm.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/22.05.2020

22/05/2020

Ld. App for state.

Application be put on 26/05/2020

ASJ
22/05/2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 212/2020
State Vs. Lalit
FIR No. 259/2019
PS Nihal Vihar
U/s. 395/397/412/120B/34 IPC & 25/54/59 Arms Act.

22.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.


Sh. A.K. Jha, Ld. Remand Advocate from DLSA for applicant
/accused Lalit.

This is an application filed U/s. 439 CrPC on behalf of
applicant/accused Lalit for grant of interim bail.

Reply not received from IO/SHO PS Nihal Vihar. Reply to the
application be called urgently from IO/SHO PS Nihal Vihar.

Trial Court file not received from the concerned Court.

Put up with trial court record on 26/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
22.05.2020**